formula is the well-established formula and the formula has been well-conceived and this Government finds nothing wrong with this formula.

Nomination of Employees Representative in Central Board of Trustee of E.P.F. Organisation

*438. SHRI MANOHAR LAL: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have any proposal to nominate employees' representatives in the Central Board of Trustees of Employees' Provident Fund Organisation; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) and (b). Section 5A of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 prescribes what the composition of the Board of Trustees would be. Six persons representing employees in the establishments to which the Scheme applies are accordingly members of the Board

श्री मनोहर लाल : अध्यक्ष जी, माननीय मंत्री जी के उत्तर से संबंधित। जैसा मंत्री जी ने बताया है कि सेक्शन 5(ए) के मताबिक 6 प्रतिनिधियों को प्रतिनिधित्व देने का प्रावधान है। मैं जानना चाहता हूं कि क्या यह सच है कि जो 6 प्रतिनिधि हैं वह कब नियुक्त किये गये थे बोर्ड आफ ट्रस्टीज में और उनके नाम क्या है, वह कब में कार्य कर रहे है और उन प्रतिनिधियों को प्रतिनिधित्व देने का आधार क्या है ?

डा० राम कृपाल सिंह : अध्यक्ष महोदय, इस विधयक के अनुसार जो अभी ऐमप्लाईज सब्स्क्राइबर्स होते है प्रोवीडेंट फंड के उन के जो रिप्रेजेन्टेटिव्ज हैं उनका प्रतिनिधित्व होना है। अभी जो लोग हैं, उस समिति का गठन 16 दिसम्बर, 1975 को हुआ था। और इसके अनुसार जो रिप्रेजेन्टेटिव्ज हैं

representatives of employees appointed by the Central Government in consultation with the organization of employees,

वह है :

1. श्री प्रद्युम्न सिंह, टेक्सटाइल मजदूर एकता यूनियन,
2. श्री दिवाकर, प्रेसीडेंट मध्य प्रदेश ट्रेड यूनियन कांग्रेस,
3. श्री विमल मेहरोत्रा, वाइस-प्रेसीडेंट, हिन्दू मजदूर सभा,
4. श्री सिसिर कुमार गांगुली, जनरल सेक्रेटरी, इन्टक, बंगाल।
5. श्री वी० आर० होशिंग्म, जनरल सेक्रेटरी, राष्ट्रीय मिल मजदूर संघ,
6. श्री जी० संजीव रेड्डी, प्रेसीडेंट इंडियन नेशनल ट्रेड यूनियन कांग्रेस, आन्ध्र प्रदेश।

श्री मनोहर लाल : अध्यक्ष महोदय, हमने यह पूछा था कि इन लोगों को प्रतिनिधित्व देने का आधार क्या है ?

डा० राम कृपाल सिंह : जितनी भी ट्रेड यूनियन्स का वेरीफिकेशन हुआ था मेम्बर्स का 1968 में
on the basis of the strength of the different trade unions at that time.

उनको रिप्रेजेंटेशन दिया गया।

श्री मनोहर लाल : जैसा कि मंत्री जी ने बताया कि विभिन्न संगठनों में उनके प्रतिनिधियों की संख्या के आधार पर ही उनको प्रतिनिधित्व दिया गया, हमारा कहना यह है कि यह गलत लोगों को प्रतिनिधित्व दिया गया।

क्या मंत्री जी इस पर कोई कार्यवाही करेंगे, एन्क्वायरी करेंगे जिससे कि जिन गलत लोगों को प्रतिनिधित्व मिल गया है, अब वह सही लोगों को मिल सके ? क्या वह ऐसी कोई व्यवस्था करेंगे ?

डा० राम कृपाल सिंह : ऐसा सुझाव है कि ऐसी व्यवस्था करनी चाहिये। जब टर्म ग्रोवर हो जायेगा, तब ऐक्ट मे संशोधन की गुंजाइश हो जायगी तो उस आधार पर विचार किया जा सकता है ।

श्री मनोहर लाल : हमने पूछा था कि अवधि क्या है ?

MR. SPEAKER: He said that their term is going to be over soon and that he will consider it soon thereafter.

श्री मनोहर लाल : टर्म के बारे मे जानना चाहते थे ?

DR. RAM KIRPAL SINHA: I said 5 years.

SHRI PURNA SINHA: Out of the Assam Tea Gardens Employees' Provident Fund Rs. 1 lakh was paid to the Jawaharnagar Division of the Congress in 1956. I want to know what steps the Minister is going to take to recover this amount.

MR. SPEAKER: It does not arise.

SHRI PURNA SINHA: It does arise. There is a provident fund of the labourers and it is out of that.

MR. SPEAKER: That is all right, but we are here concerned with representation of labour. He requires notice.

SHRI VINODBHAI B. SHETH: In the absence of the employees' representation, poor employees suffer a lot.

I would like to draw the attention of the hon. Minister to an editorial in a newspaper of Gujarat called *'Phulchap'* two days ago where it is said that an employee applied for a loan of Rs. 5000 from his provident fund for the marriage of his daughter and he did not get this loan till the day of the marriage on some flimsy grounds in spite of the fact that he has accumulated Rs. 17000 in his provident fund....

MR. SPEAKER: How can he answer that question?

SHRI VINODBHAI B. SHETH: Would he please see that such cases are expedited so that the employees got loans in time?

DR. RAM KIRPAL SINHA: Loans from the fund are always expedited provided the forms are duly filled and documents duly attached. The hon. Member has referred to a specific case and if he could give me the particulars of the case, I will look into that.

श्री एम० राम गोपाल रेड्डी : जितनी भी पोलिटिकल पार्टीज हैं, उन सबका एक न एक ट्रेड यूनियन है, जनता पार्टी को छोड कर । अब जनता पार्टी के मेम्बर नेतृत्व पर दबाव डाल रहे हैं कि जो रिकग्नाइजड ट्रेड यूनियन के प्रतिनिधि है, उनको बदला जाये , मै मन्त्री महोदय से जानना चाहता हूं कि क्या मेम्बर्स के दबाव मे आकर वह कोई ऐसा कदम उठायेंगे जिससे जो नार्म्स है अब तक उनमे तबदीली की जाये ?

DR. RAM KIRPAL SINHA: How does this question arise here?

MR. SPEAKER: It does not arise.

SHRI M. RAM GOPAL REDDY: How is it that it does not arise?

MR. SPEAKER: It does not arise at all.

श्री नाथू सिंह : कर्मचारी भविष्य निधि संगठन में बहुत सारे घपले हैं । ज्योंही आपातकालीन स्थिति लागू हुई, बड़े-बड़े पदों पर जो नियुक्तियां हुईं ....

MR. SPEAKER: This is about representation of labour.

SHRI NATHU SINGH: I am coming to that.... (*Interruptions*)

MR. SPEAKER: The hon. Member here was raising the question of Janata Party Members etc. That is not the point.

SHRI DARUR PULLAIAH: No, no, Sir. His question was whether representation is given to all parties or favouritism is shown to the trade unions of the ruling party.

MR. SPEAKER: It is a question of policy which does not arise in a question.

SHRI DARUR PULLAIAH: Representation should be given to all Parties.

MR. SPEAKER: Under the Act it is representation to labour unions and not to political parties.

SHRI VASANT SATHE: Is he going to give representation to all trade unions or some trade unions?

श्री नाथू सिंह : वहां बड़े बड़े पदों पर जो नियक्तियां हुईं, वे जो कांग्रेस के बड़े बड़े नेता थे, ...

MR. SPEAKER: How does it arise?

श्री नाथू सिंह : . . . . . उनके रिश्तेदारों की नियुक्तियां हुईं । मि० नायक, जो वहां पर डाइरेक्टर हैं, वह उस पद के योग्य नहीं थे, लेकिन इसके बावजूद उनकी नियुक्ति हुई । उस व्यक्ति ने इस फंड में इतना घपला किया है . . . . .

MR. SPEAKER: Please ask the question.

श्री नाथू सिंह : उसी का परिणाम है कि दिसम्बर, 1975 में कर्मचारियों के प्रतिनिधियों को उसमें लिया गया । कर्मचारियों के जो नेता लिये गये, वे भी उस व्यक्ति के पिट्ठू नेताओं को लिया गया ।

MR. SPEAKER: If it is irrelevant, I will not allow.

श्री नाथू सिंह : मैं यह जानना चाहता हूं कि वहां जो घपला चल रहा है, क्या मंत्री महोदय उसकी जांच करायेंगे ।

MR. SPEAKER: No, I would not allow that question. That does not arise.

Question No. 439. Shri Pradhan is not there. We go to question No. 440.

Checking of Smuggling on Nepal Border

*440. SHRI YASHWANT BOROLE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether some talks have been held with the Government of Nepal to make suitable arrangements on or along the border to check smuggling;

(b) if so, the results thereof; and

(c) if not, whether there are proposals to this effect?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) to (c). As part of discussions on the conclusion of new Treaties of Trade and Transit, talks have been held between the officials of the two countries on matters relating to checking of unauthorised trade across the Indo-Nepal border. An Inter-Governmental Agreement of Cooperation to control unauthorised trade between the two countries has been concluded on the 17th March 78 along with the Treaties of Trade and Transit. In this Agreement there is a clear recognition by the two parties of the need to take all such measures "as are necessary to ensure that the economic interests of the other party are not adversely affected through unauthorised trade between the two countries."

SHRI YASHWANT BOROLE: May I know from the hon. Minister whether any positive guidelines have